

(Shri Raj Bahadur): I beg:

- (i) to re-lay on the Table a copy each of the following Notifications:—
- (a) The Shipping Development Fund (Loans) Rules, 1961 published in Notification No. G.S.R. 494, dated the 8th April, 1961, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958. (Placed in Library. See No. LT-2924/61.)
- (b) Notification No. T.102-41/57 published in Himachal Pradesh Gazette, dated the 8th April, 1961 making certain amendment to the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939. (Placed in Library. See No. LT-2933/61.)
- (ii) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 making certain amendments to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh:
- (a) Notification No. H(T)14-427/59, dated the 3rd December, 1960.
- (b) Notification No. T.26-53/57, dated the 3rd December, 1960.
- (c) Notification No. T.102-41/56-II, dated the 27th April, 1961. (Placed in Library. See No. LT-3020/61.)
- (iii) to lay on the Table a copy of Notification No. S.O. 1015, dated the 6th May, 1961 containing corrigendum to Notification No. S.O. 44, dated the 7th January, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. (Placed in Library. See No. LT-3021/61.)

GOVERNMENT RESOLUTION RE: AWARD ON DISPUTE CONCERNING EXPLOITATION OF SAMBHAR LAKE RESOURCES

Shri Raj Bahadur: On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of Government Resolution No. 20(3)/57-Salt, to be published in the Gazette, dated the 12th August, 1961 regarding the award on the dispute concerning the amount of compensation to be paid by the Government of India to the Government of Rajasthan for exploitation of Sambhar Lake resources and the former's decision thereon. (Placed in Library. See No. LT-3022/61.)

NOTIFICATION UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING CORPORATION ACT, 1956

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of Notification No. G.S.R. 799, dated the 17th June, 1961 issued under the Agricultural Produce (Development and Warehousing) Corporation Act, 1956. (Placed in Library. See No. LT-3023/61.)

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 684, dated the 16th May, 1961, as corrected by Notification No. G.S.R. 749, dated the 3rd June, 1961.
- (ii) Notification No. G.S.R. 780, dated the 10th June, 1961 rescinding Notification No. G.S.R. 354, dated the 18th March, 1960.
- (iii) The Sugar (Movement Control) (Third Amendment)

Order, 1961 published in Notification No. G.S.R. 781, dated the 10th June, 1961. (Placed in Library. See No. LT-3024/61.)

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12.02 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTY-FOURTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 7th August, 1961."

Mr. Speaker: The question is:

"That this House agrees with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 7th August, 1961."

The motion was adopted.

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12.03 hrs.

MOTION RE: REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister of Home Affairs (Shrimati Alva): I beg to move:

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, laid on the Table of the House on the 24th April, 1961."

This is the Ninth Annual Report as prepared by the Commissioner for Scheduled Castes and Scheduled Tribes. It is time for stock taking, since nine reports have been presented, as to the achievements that we have made in the field of welfare of the under-privileged and also to take

stock of the shortcomings that we still suffer from.

Sir, it was at your suggestion last time, when the report was discussed, that an informal meeting was held. We are grateful to you for that suggestion, and I am also grateful to the hon. Members who met us informally and put their points of view as far as the implementation of the schemes that are laid down in the report is concerned. Two informal meetings were held. Some of the points that were raised by the hon. Members were very practical suggestions, and we have conveyed these suggestions, and our directions, both to the State Governments as well as to the Union Territories. You, Sir, had suggested the informal meeting so that the debate, instead of being rambling in nature, could be focussed and concentrated on the main essentials. And today, I hope, the debate will be conducted in that spirit, and the essentials of the schemes and the manner in which they will have to be implemented will be brought out clearly as hon. Members, one by one, lay their suggestions before the House.

When we discuss this report the main thing to remember is that in the actual execution all the welfare schemes have to be implemented at the State level. Therefore, the State Governments have to pay as much attention as Members do here and as much as we in the Centre do in order to implement the schemes in their own respective States.

Some States have undertaken to discuss this report as far as it concerns them. We should suggest that more States should discuss this report, that part of the report that concerns each respective State, in the State Assemblies and the State Upper Houses, for the simple reason that if the implementation has to be done there, the focussing and concentration on these matters has also to be done in the State Legislatures. We can only guide them and give directions from the Centre.